

**File No. 9(16) 2020/29th CAC/RCD/FSSAI**  
**Food Safety and Standards Authority of India**  
**Regulatory Compliance Division**  
**FDA Bhawan, Kotla Road, New Delhi – 110 002**

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Dated : 21<sup>st</sup> August, 2020

**Minutes of 29<sup>th</sup> meeting of Central Advisory Committee held on 5<sup>th</sup> August, 2020**

The 29<sup>th</sup> meeting of Central Advisory Committee (CAC) of Food Safety and Standards Authority of India was held on 5<sup>th</sup> August, 2020 through Video Conferencing. The list of participants who attended the meeting is at **Annexure-1**.

In his opening remarks, Shri Arun Singhal, CEO, FSSAI welcomed the CAC Members and stressed on the need to maintain a balance between regulatory action and awareness building. He stated that while empowering the consumers with informed choice is necessary, equal attention need to be given on regulations as well as awareness building. He further emphasized on importance of building necessary infrastructure with properly equipped food safety labs with NABL accreditation. FSSAI has been providing support in this regard for upgrading the State food labs, however release of funds is often delayed due to non receipt of Utilization Certificates (UCs) in respect of funds released earlier. In view of current pandemic situation in the country, although FSSAI is not insisting on submission of UCs for the time being for release of funds, the Commissioners of Food Safety of States/UTs should ensure submitting the same to FSSAI without any delay. He informed that out of a grant of Rs. 218.8 crore released to the States/UTs, UCs have been received for only Rs. 17 crore so far. He requested all States/UTs, particularly the states of Andhra Pradesh, Bihar, Haryana, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Puducherry, Rajasthan, Sikkim, Tamil Nadu, Uttar Pradesh, Uttarakhand and West Bengal to submit the UCs in the next 15 days.

He further emphasized that to meet the expectations of people of the country for safe food, it is necessary to increase surveillance activities particularly for milk, oil and other major consumption items followed by strong enforcement action. The samples should be collected pan India by Food Safety departments of all States and UTs within 1 or 2 days only. He also mentioned about draft Financial Regulations under preparation which will have provision for utilization of fee and regulatory charges collected by FSSAI as a part of its regular budget. He also suggested that as the fee and regulatory charges pertaining to the States/UTs collected through online portal were being deposited in State treasuries, a small portion of such amount may be retained by FSSAI and subsequently released to the respective State/UT for improving food safety ecosystem. He requested States/UTs to consider this suggestion and provide their comments.

The Chairperson, FSSAI in her address welcomed all members of Central Advisory Committee and mentioned that as may be seen from the agenda, the focus in the meeting is on creating a model and robust food safety administration. FSSAI has been working for a long time for meeting the regulatory responsibilities as well as outreach work, however,

creating a common framework across the country, ensuring consistency of performance is also needed. She stressed on the need to have a formal MoU with all States/UTs to create such framework where FSSAI may extend financial and technical support and States/UTs fulfil their responsibilities, similar to the model of National Rural Health Mission. She requested States/UTs to take this opportunity seriously and based on performance of States/UTs and their capacity for proper and effective utilization, the budget can be raised in the years to come. She further mentioned that the quality of reporting was poor and not consistent in some States/UTs which needs to be strengthened.

After the opening remarks by CEO and Chairperson, Shri R K Mittal, Head (RCD) initiated discussion on the agenda as follows :

#### **Agenda No.1: Disclosure of Interest**

All members of CAC were requested to make specific declaration of interest and declaration concerning confidentiality provided with the Agenda and send back by email at [enforcement1@fssai.gov.in](mailto:enforcement1@fssai.gov.in) by 07.08.2020.

#### **Agenda No. 2: Confirmation of Minutes of the 28<sup>th</sup> CAC Meeting**

The minutes of the 28<sup>th</sup> CAC meeting held on 22<sup>nd</sup> May, 2020 were approved and adopted.

#### **Agenda 3: Action Taken Report of 28<sup>th</sup> CAC Meeting**

The Action Taken Report on the minutes of the 28<sup>th</sup> CAC meeting held on 22<sup>nd</sup> May, 2020 was noted. It was observed that only a few States and UTs have taken action for audits of sweet shops and meat shops and for creating suitable internal data monitoring mechanism. All the States/UTs were advised to complete action in this regard latest by 30<sup>th</sup> September 2020 under intimation to FSSAI.

#### **Agenda No. 4.1: Memorandum of Understanding between FSSAI and States/UTs for Strengthening of Food Safety Eco-system in the country**

Head (RCD) FSSAI briefed the agenda to CAC members. The proposed MoU covers the objective, role and responsibilities, fund flow arrangements and tentative work plan apart from other terms and conditions. Response have been received from **Assam, Meghalaya, Gujarat, Odisha, Tamil Nadu, Kerala and Tripura**, however, it was observed that the proposals received lack clarity on demands under respective attributes and need to be revised. States/UTs were further requested to consider the following while preparing such proposals:

- The Work Plan provided by FSSAI with draft MoU clearly indicates the possible areas and activities where assistance can be provided. States should identify the areas where they need assistance as applicable to them. Further, the assistance should be sought for only such items which can be completed within 2020-21 keeping in view the limitations due to current pandemic situation. Remaining items may be included in the proposal for 2021-22 in due course.
- Budgetary requirements under various Heads need to be very specific with justification and targets.

- States to ensure availability of necessary infrastructure and human resources for the activities under A-1 of the work plan.
- Under each attribute of Work Plan, contribution of the State and assistance required from FSSAI should be clearly stated and should be commensurate with the outcome.

States/UTs were requested to ensure submission of their proposals latest by 14.08.2020.

#### **Action- States/UTs**

During **Discussion Session I**, some of the participants shared their views as follows:

**Sh. S. N. Sangma, Joint Commissioner, Meghalaya** mentioned that due to financial crunch it will be difficult for the State to make contribution as required under item no. 3.2 of the MoU and requested for full contribution by FSSAI for the items identified by them as a special case.

**Sh. H. G. Koshia, Commissioner of Food Safety, Gujarat** informed that they have prepared the work plan as per MoU which is focussed on capacity building and improving communication, transportation and IEC activities and for that the State of Gujarat has sought an assistance of Rs. 11.8 crore.

#### **Agenda No. 5.1: Formats developed for quarterly review in CAC meetings:**

CAC Members were informed about the formats developed for quarterly review of performance of States/UTs. The details of each format were explained by Head (RCD) in the meeting. The data collected based on these formats would be presented in the next CAC meetings for reviewed by the Committee. The formats finalized are given at **Annexure-2** and till a suitable mechanism is made available for online submission of the required details, the States/UTs may submit the same through email to FSSAI.

#### **Action- States/UTs**

#### **Agenda No. 5.2: Performance Review for 2019-20**

The Members were apprised of the performance of States/UTs during the financial year 2019-20 with respect to following:

1. **Availability of Regulatory Staff:** It was noted that many States/ UTs do not have requisite number of DOs/ FSOs. States/UTs of Andhra Pradesh, Assam, Bihar, Delhi, Haryana, Himachal Pradesh, Jharkhand, Madhya Pradesh, Nagaland, Odisha, Tamil Nadu, Telangana, Tripura and Uttarakhand were requested to take immediate action for posting of adequate number of DOs & FSOs.
2. **Pendency of Legal Cases:** The number of cases pending are more than 50% of cases filed in the States/ UTs of Assam, Bihar, DNH/ Daman, Delhi, Goa, Haryana, HP, J & K, Jharkhand, Kerala, Karnataka, Maharashtra, Puducherry, Odisha, Rajasthan, Telangana and UP. States/ UTs were requested to follow up with the Adjudicating Officers and concerned Courts, to reduce the pendency.

3. **Appellate Tribunal:** States/ UTs of Bihar, Jharkhand, Ladakh, Mizoram and Nagaland were requested to expedite the constitution of Appellate Tribunals.

4. **Reconstitution of Steering Committees:** It was observed that States/ UTs like Arunachal Pradesh, Chhattisgarh, Ladakh, Lakshadweep and MP have not yet re-constituted the SLAC/ DLAC. Further, SLAC meetings should be conducted by States half yearly and DLAC quarterly. However, no SLAC meetings have been held for the year 2019-20 in Andhra Pradesh, Assam, Chandigarh, Delhi, Haryana, J&K, Manipur, Nagaland, Puducherry, Rajasthan, Tamil Nadu, Telangana, Uttarakhand and UP.

DLAC meetings for all districts have been held at least once only in A&N Islands, Arunachal Pradesh, Bihar, Dadra Nagar Haveli & Daman, Goa, Gujarat, HP, Jharkhand, Karnataka, Kerala, Maharashtra, Manipur, Meghalaya, Odisha, Punjab, Rajasthan, Sikkim, Tamil Nadu, Uttar Pradesh and West Bengal.

States/UTs were requested to conduct the said meetings regularly.

5. **License and Registration details:** On examining the details given in agenda 5 a), b) & c), all the States/UTs were requested for following:

- to make arrangements for enabling online licensing /registration and payment in all the districts,
- to organize special drives and camps in all the districts for enabling FBOs to obtain license/registration,
- to keep surveillance on FBOs whose licence/registration have expired and ensure that they obtain license/registration.

6. **Pendency Status:** Members were informed that pendency of applications for license as compared to average number of licenses granted during last 3 years is quite high in case of Goa, Sikkim and MP. Further, pendency per district is high in case of Maharashtra, Kerala, Delhi and Goa. Similarly, pendency of applications for registration as compared to average number of registrations granted during last 3 years is quite high in case of Sikkim. Further, pendency per district is high in case of Maharashtra, Karnataka and Kerala.

Commissioners of Food Safety were requested to ensure timely processing of the applications for license/registration and reduce the pendency in their respective States/UTs.

7. **Consumer Grievances:** States with high pendency in grievance redressal such as Maharashtra, Andhra Pradesh, Delhi, Gujarat, Haryana, Karnataka, MP, Punjab, Rajasthan, Tamil Nadu, Telangana, Uttar Pradesh and West Bengal were requested to clear the pendency at the earliest.

8. **Food Testing of legal (Enforcement) samples:** Efforts of States of Andaman & Nicobar Islands, Bihar, Gujarat, HP, MP, Maharashtra, Tamil Nadu, UP & West Bengal in achieving their respective targets were appreciated. It was also noted that Nagaland, Lakshadweep, Puducherry, Tripura and Goa were lagging far behind in achieving the targets.

9. **Inspection and Sampling:** It was noted that Andhra Pradesh, Daman & Diu, Ladakh, Lakshadweep, Manipur and Meghalaya are yet to carry out inspection of all food businesses

in high risk category. Members were apprised that henceforth inspections conducted through FoSCoRIS only would be taken into account. Presently only a few States such as Tamil Nadu, Gujarat, Odisha, Haryana and Rajasthan are using FoSCoRIS app for inspections. Other States/UTs were requested to use FoSCoRIS actively for all inspections.

**10. Audit of Sweet Shops/Meat Shops:** It was noted that Andhra Pradesh, Bihar, Chandigarh, Chhattisgarh, DNH/ Daman, Gujarat, Jharkhand, Kerala, Lakshadweep, MP, Mizoram, Nagaland, Odisha, Puducherry, Punjab, Rajasthan, Sikkim, Telangana, Tripura, Uttarakhand and Uttar Pradesh are yet to complete audits of sweet shops and meat shops. They were requested to expedite conducting the audits latest by 30<sup>th</sup> September 2020.

**11. Clean and Safe Meat Campaign:** States/UTs were requested to coordinate with M/s RIR Certification Pvt Ltd for conducting the audits of all licenced slaughterhouses in their respective areas latest by 30<sup>th</sup> September 2020.

**12. Clean Street Food Hubs:** It was noted that only Chandigarh, Chhattisgarh, Goa, Gujarat, Haryana, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Odisha, Tamil Nadu Uttarakhand and Uttar Pradesh have taken initiative in this scheme so far. All the States/UTs were requested to take action to identify potential hubs for implementation of this scheme.

**13. BHOG (Blissful Hygienic Offering to God):** It was noted that progress is not significant in this initiative so far and now the focus should be on training of food handlers in the premises of Places of Worship and to provide them kits containing aprons, gloves, headgears etc.. States & UTs were requested to take up with the places of worship for training of their food handlers and share the details with FSSAI.

**14. Hygiene Rating:** it was noted that Chhattisgarh, Dadra Nagar Haveli & Daman Diu, Lakshadweep, Manipur, Meghalaya, Mizoram, Nagaland, Tripura and Ladakh have not participated in this initiative so far. All the States and UTs were requested to conduct awareness programs about this scheme and encourage FBOs to obtain hygiene rating.

**Action- States/UTs**

#### **Agenda No. 5.3: Proposed Targets for collection and testing of enforcement samples for 2020-21**

Head (RCD) briefed the agenda to CAC members. It was informed that the targets for collection of samples are based on 8 samples per FSO per month which is in line with earlier recommendation of CAC for collection of 8 to 12 samples per month by each FSO. Further, dislocation of activities due to COVID-19 have been taken into consideration and the figures have been normalised based on the last year's performance. The States and UTs were requested to adopt a pro-active approach towards achieving the targets for collection and testing of enforcement samples during 2020-21.

**Action- States/UTs & RCD, FSSAI**

During **Discussion Session II**, some of the participants shared their views as follows:

**Sh. Abhishek Tyagi, Joint Controller, Food and Drug, Madhya Pradesh** mentioned that targets need to be synchronised with capacity of testing in state food labs which is also an

important factor for fixing the target of samples for DO/FSO. It was clarified that FSSAI recognised private food labs may also be utilised for testing of samples wherever capacity of state food labs was not adequate.

**Sh. Ajayakumar A R, Commissioner of Food Safety, Kerala** informed that they have 160 posts of FSOs but at present only 140 FSO are in position and 20 posts are still vacant due to certain administrative reasons and enquired whether the target was for enforcement samples or surveillance samples. It was clarified to him that the number of samples mentioned in target is only for enforcement samples.

**Sh. S.N. Sangma, Joint Commissioner, Meghalaya** mentioned that the target given to Meghalaya as 400 was high keeping in view availability of only 11 FSOs and also because many other activities are being performed by FSO. He requested to revise the target.

**Ms. Yamini Sarangi, Commissioner of Food Safety, Odisha** informed that they had only 18 FSOs during the year 2019-20 and 12 FSO were appointed in February, 2020 but the induction training under FSSAI was yet to be imparted to them. She requested to revise the target and fix the same as per last year i.e. 1000.

**Sh. T. Brojendra Khaba, Designated Office, Manipur** informed that the State can't send the samples to private lab. Further, ICAR lab in the State is not NABL accredited and if samples fail then it will be difficult to take action. The point raised was noted.

**Sh. H.G. Koshia, Commissioner of Food Safety, Gujarat** mentioned that the State of Gujarat had achieved the target assigned for the year 2019-20 and they accept the target given for the year 2020-21. However, he requested to strengthen their two municipal corporation labs i.e. run by Baroda Municipal Corporation and Surat Municipal Corporation which required support to build capacity. He also suggested that instead of sending samples to private labs, the local labs need to be strengthened so that the samples could be sent to these labs and requested for assistance for the same.

**Dr. Poonam Kakkar, Ex-Chief Scientist, CSIR** asked that whether Hygiene Rating would be made mandatory for all FBOs in future as it would help to build confidence in consumers and requested to expedite the issue.

#### **Agenda No. 6: License & Registration**

**6.1 Refund of inadvertently made payments to FSSAI in respect of License and registration fee:** The house was informed about the proposed refund policy for refund of payments received inadvertently on account of license or registration fee, a preliminary version of which was approved by Food Authority. The agenda was approved by CAC members and States/UTs were requested to issue orders to lay down procedure for refund of such inadvertently made payments under intimation to FSSAI.

**Action- States/UTs**

**6.2 Setting up Licensing and Registration Helpdesk at State Hq:** Having examined the agenda item, all the States/UTs were requested to expedite creation of Licensing helpdesk and dedicated helpline number at State Head Quarter level, identify and depute key officers for imparting training to stakeholders and to conduct outreach activities to all stakeholders to publicize the FoSCoS. They were also requested to provide generic email id and contact

number for Helpdesk which can be published at FSSAI's website.

#### **Action- States/UTs**

**6.3 Mandatory Inspections through FoSCoRIS:** States/UTs were requested to direct their enforcement authorities to conduct the inspections only through FoSCoRIS/ FOSCOS system, as applicable. In rare instance of unavailability of handheld devices or due to any other problem, authorities may be directed to upload all the physical inspection reports on the web version of FoSCoRIS system i.e <https://foscoris.fssai.gov.in/> immediately after concluding the inspection. This would bring transparency in the system, enhance pan India enforcement and reduce the time and efforts for compiling the data. Only inspections available in FOSCORIS/ FOSCOS would be reckoned by FSSAI HQ.

#### **Action- States/UTs**

**6.4 Access of data of License/Registration by The Central and State food safety authorities through FoSCoS:** The need to develop uniformity regarding access of the data of Licenses/Registration by Central and State Licensing authority through FoSCoS was also discussed. The Agenda was duly noted and approved by the CAC members.

**6.5 Simplifying and Reforming Jurisdictional Matters:** Issue of Simplifying and Reforming Jurisdictional Matters was discussed and following proposals were shared:

- Methodology for creation of Food Safety District (DO's jurisdiction) using GOI's standard - Local Government Directory
- Follow revenue district- if more than 1 DO in a district, follow sub district
- Have only one RA per food safety district
- To be accompanied with transition to generic logins

The agenda was approved by CAC. States/UTs were requested to prepare their plan and share with FSSAI. The transition shall be made only in FoSCoS.

#### **Action- States/UTs & RCD, FSSAI**

**6.6 Central Pooling of Funds and remittance to State Bank Accounts on T+1 basis:** With regard to central pooling of funds and remittance to State's Bank Accounts on T+1, it was informed that 17 States/UTs namely Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Haryana, Jharkhand, Lakshadweep, Maharashtra, Mizoram, Rajasthan, Telangana, Delhi, MP, TN, WB, UP and Uttarakhand have not provided details of bank account and these States were again requested to provide the same at the earliest.

#### **Action- States/UTs**

**6.7 Moving to uniform online payment modes throughout the country:** The following proposal of Uniform payment gateways across the country was presented to CAC members:

- Additional option of RazorPay as payment gateway for all licensing and registration in FoSCoS.
- Uniform payment gateways (maximum two, out of which one is RazorPay) for making fee for the applications for Central License, State License and Registration, to be implemented incrementally.
- Closure of State-specific payment gateways with consent of State Govt.

- Closure of State-specific challan related modules and have a uniform Treasury Challan payment module in FoSCoS.

The agenda was approved by CAC and States were requested to convey consent for closure of State specific payment gateways.

#### **Action- States/UTs**

**6.8 Food Safety Compliance System:** The members were also informed about the launch of 2nd Phase of new licensing and registration system, namely, Food Safety Compliance System (FoSCoS) w.e.f. 1<sup>st</sup> September, 2020 (tentative date) in few selected States/UTs (Haryana, Jammu and Kashmir, Punjab, Madhya Pradesh, Dadra and Nagar Haveli and Daman and Diu, Kerala, Karnataka, Chhattisgarh, West Bengal and all North Eastern States) and requested States/UTs to create a helpdesk and dedicated helpline number at Head Quarter level, depute and identify key officers for imparting training to stakeholders and to conduct outreach activities to all stakeholders to publicize the FoSCoS.

#### **Action- States/UTs**

**6.9 Standardizing the list of documents for FSSAI License:** All States were requested to ensure that only the prescribed documents are insisted by DOs. In case any additional document is generically required by the States, an Order to the effect must be issued by the Commissioner of Food Safety and shared with FSSAI for uploading on the portal. Attention of members of CAC was also sought on the mandatory requirement of NOC from Central Ground Water Authority (CGWA) for licensing of food businesses extracting ground water which reportedly leads to unnecessary delay and difficulties in processing of license applications. States were requested to provide their feedback on the processing requirement and also considered views and suggestions on reviewing the requirement and way forward.

#### **Action- States/UTs**

During **Discussion Session III**, some of the participants shared their views as follows :

**Sh. S.N. Sangma, Joint Commissioner, Meghalaya** informed with regard to the documents required that most of the area in Meghalaya falls under Schedule area where business conducted by any non tribal needs to obtain mandatory trading license from District Council. This was an additional document required for obtaining FSSAI license/registration. The point raised by the State was noted.

#### **Agenda 7.1 : Food Safety Emergency Response (FSER) System**

Shri Sunil Bakshi, Head (Regulation) briefly informed the members about the overall framework and components of Food Safety Emergency Response System which is primarily aimed at establishing a mechanism for managing food safety events/ emergencies in the country with close coordination between the food and health authorities both at State/ UT and National level. He also emphasized that this framework would enable food safety authorities identify food safety emergency situations in a timely manner and take suitable actions to limit their spread. Further, as the focus will also be on prevention and preparedness rather than only on reaction to individual events, the system has greater long-term sustainability and helps in overall strengthening of food control system. The members of the CAC were further requested to give their suggestions/inputs on this framework of

FSER as well as on guidelines for FSO including microbiological sampling of implicated foods, and the plan for setting up / implementation of the FSER system. States/UTs were also requested to nominate nodal officer and alternate officer from each district being the focal points as per the FSER system.

#### **Action- States/UTs**

**Discussion Session IV**, some of the participants shared their views as follows :

**Dr. H.G. Koshia, Commissioner of Food Safety, Gujarat** suggested that there is a need to develop a rapid microbiology testing mechanism which will help to give results quickly to which Head (Regulation) replied that several rapid microbiological testing kits are already approved by the Food Authority and the same may be used where feasible.

**Sh. Tapan Kanti Rudra, Commissioner of Food Safety, West Bengal** raised the concern for requirement of a Standards Operating Procedure (SoP) for testing of food served to VIPs by FSOs, which was noted and will be dealt separately.

**Sh. T. Brojendra Khaba, Designated Office, Manipur** enquired whether microbiological testing facility available in Food Safety Wheel (FSW) would be used for the purpose. It was clarified that microbiology testing facility in FSW can be used for the purpose of screening and several FSW have already been provided with rapid analytical testing kits.

#### **Agenda 8.1 (a-c) : Food Safety Training & Certification programme (FoSTaC)**

Shri Sharad Aggarwal, Director (Training/Consumer Grievances/PMU), FSSAI explained about the online trainings conducted during the COVID time and requested States/UTs to issue guideline to all food businesses to ensure that all of their workforce are trained and also to ensure that FBOs make this training mandatory for their own employees as well as for their value chain. Further, he also requested States/UTs to coordinate with Training partners and plan FoSTaC + COVID Training.

#### **Agenda 8.1 (d) : Training of Regulatory staff**

Shri Sharad Aggarwal informed that FSSAI has started online training for regulatory staff and more than 850 officials from 17 States/UTs have been trained on COVID in five online training sessions. He also informed that first online Induction Training for 51 newly recruited FSOs was conducted for West Bengal, Odisha, Punjab & Haryana. He further mentioned that proposal from all States/UTs were sought vide letter dated 10 December 2019 regarding Induction/Refresher/Need based Training for Regulatory Officials (FSOs/ DOs/ AOs and CFS) for the period Jan 2020 to Dec 2021. States/UTs were requested to submit the proposal for training at the earliest, so that a training calendar may be developed.

#### **Action- States/UTs**

**Discussion Session V:** Following views were shared:

**Sh. Sukhwinder Singh, Designated Officer, Chandigarh** requested that the regulatory staff may be allowed and identified as trainer to impart training to FBOs under FoSTaC programme as they have vast field experience and are well versed with FSS Act, Rules and Regulations. The suggestion was noted for consideration.

### **Agenda 9.1 : Food Fortification**

Ms. Inoshi' Sharma, Director (SBCD) informed that the Ministry of Health and Family Welfare through FSSAI has been appointed as the nodal point in the country to drive fortification. The States/UTs were requested to catalogue the fortified products available in their open market and share the report with FSSAI. States/UTs were apprised of an online training/sensitization course on Food Fortification for the FSOs available on the Food Fortification Resource Centre (FFRC) web portal and the FSOs are to be directed to undergo the online course.

It was also requested that the appointed nodal officers for fortification may conduct webinars with the food business manufacturers of 5 staples (wheat flour, rice, milk, oil and DFS) to encourage the open market availability of the fortified staples which would also support the implementation of various directives issued by MWCD/MHRD and Civil Supplies.

**Action- States/UTs**

**Discussion Session VI**, no comments were offered by the participants.

### **Agenda 10.1 : Notified Laboratories**

Shri Kumar Anil, Head (QA), FSSAI informed the status of NABL accreditation of state food laboratories and informed that only 17 state food laboratories have obtained NABL accreditation and requested rest of the States/UTs to initiate the process for obtaining the NABL accreditation at the earliest. He further informed that as per FSSAI's guidelines dated 19<sup>th</sup> November, 2019 States can send 50 enforcement samples (larger States) per month and 25 enforcement samples (smaller States) per month to FSSAI notified private laboratories.

### **Agenda 10.2 : Upgradation of State Food Testing Laboratories (SFTLs)**

With regard to Upgradation of State Food Testing Laboratories (SFTLs), Head (QA) informed the members about the installation and distribution of high-end equipment (HEE) in SFTLs and the assistance provided by FSSAI in terms of manpower and consumables. He further requested States/UT for proper and effective utilization of the equipment.

With regard to support to State Laboratories for basic testing facilities, Head (QA) informed that SFTLs at Karnataka (Mysore), Sikkim and Haryana (Karnal) have been approved for setting up of basic laboratory and the earlier tender for empanelment of vendors has been cancelled. Equipment-wise specifications are being reviewed and will be sent to States shortly for procurement through GEM.

### **Agenda 10.3 : Establishment of Food Safety on Wheels (FSW)**

Head (QA) informed that So far, 60 FSWs and 30 modified FSWs with more testing facilities have been delivered to 32 and 11 States/UTs respectively. States were requested to get recently provided FSWs registered with transport authorities, if not already done. He stressed upon optimal utilization of FSWs/Modified FSWs for performing all the key activities..

#### **Agenda 10.4 : Capacity Building/Training for laboratory Personnel**

Head (QA) informed the members in details about various training programmes conducted. He requested States/UTs to encourage nomination of laboratory personnel for all types of training programmes and to provide timely information for updating the training status of laboratory personnel.

#### **Agenda 10.5 : Milk Surveillance**

Head (QA) informed about the updated status of National Milk Quality Survey and advised the States/UTs to act upon the findings of the NMQS reports as shared with them by FSSAI and to utilize FSSAI notified labs if facility is not available with concerned State/UT.

#### **Agenda 10.6 : Providing 3 Basic Equipment (HPLC, GC, UV-VIS) to States/UTs**

Head (QA) informed the States/UTs that provision for 3 basic equipment instead of FTIR would be very useful for laboratories for which funds will be released in the current financial year itself for purchase through GEM. States/UTs were requested to provide the requisite information in the prescribed format. He also stressed that the utilization certificate for the grant released earlier be furnished to FSSAI at the earliest.

#### **Agenda 10.7 : Utilization of 3 Hand-held devices/Rapid Kits by States/UTs**

Head (QA) requested the States/UTs to provide details of test carried out through 3 Rapid Testing Devices, so far. It was also stressed that these kits be utilized to the maximum before the expiry date of such kits.

#### **Agenda 10.8 : Strengthening of Sample Management System with cold chain facility by FSSAI in States/UTs at district level**

Head (QA) also informed about the status of strengthening of sample management system and requested States/UTs to co-ordinate with Vendor in delivery and installation of SMS components, participate in the training to be imparted by the Vendor. The remaining States to nominate Nodal Officer and furnish the details of Designated Officers and Food Safety Officers in their State/UT.

**Action- States/UTs**

#### **Agenda 11 : PAN India Surveillance of Quality of Edible Oils**

Head (QA) informed the members about the objective of the surveillance of quality of edible oils wherein the quality of Edible Vegetable Oils will be assessed in the country to identify hotspots of adulteration, if any and to put in place a continuous surveillance framework for assuring the quality of edible oils.

**Action- States/UTs & QA Division**

During **Discussion Session VII**, some of the participants shared their views as follows :

**Shri Sukhwinder Singh, Designated Officer, Chandigarh** informed that training for SMS had been conducted by FSSAI and the facility for cold chain for microbiology testing had been given to them.

**Sh. Tapan Kanti Rudra, Commissioner of Food Safety, West Bengal** requested for 2 more FSWs for the State.

**Shri H. G. Koshia, Commissioner of Food Safety, Gujarat** requested for reconsideration of their request for providing financial assistance for upgradation for their three municipal corporation labs located at Surat, Ahmedabad and Baroda which was declined earlier.

**Shri S. P. Vasireddy, Vimta Laboratories** stated that after installation of equipment, they need to validate the methods which would take 3 to 6 months depending on number of products and tests to be conducted. So soon after installation of equipment they will not be eligible to apply to NABL as they will need 3 to 6 months' time for validation of testing method.

**Sh. Chaturbhuj Meena, Food Analyst and Coordinator, Jharkhand** requested to expedite release of funds for equipment.

**All the agenda items were approved by CAC**

The meeting ended with a vote of thanks to the Chair.



(R.K. Mittal)

Head (Regulatory Compliance)

**List of Participants**

Smt. Rita Teaotia, Chairperson, FSSAI

Sh. Arun Singhal, CEO, FSSAI- **Chairman, CAC**

**Members of CAC:-**

**Commissioners of Food Safety from States/UTs:**

1. Sh. K.D. Kunjam, Commissioner of Food Safety, Chhattisgarh (Officiating CFS)
2. Smt. Jyoti J. Sardesai, Director, Commissioner of Food Safety, Goa
3. Dr. H. G. Koshia , Commissioner of Food Safety, Gujarat
4. Sh. R.D. Dhiman, Commissioner of Food Safety, Himachal Pradesh
5. Sh. Shakeel-Ul-Rehman, Commissioner of Food Safety, Jammu & Kashmir
6. Sh. D.N. Singh, Commissioner of Food Safety, Delhi
7. Smt. Manjushree Narasimhaiah , Commissioner of Food Safety, Karnataka
8. Sh. Ajayakumar A R, Commissioner of Food Safety, Kerala
9. Smt. H. Roshita, Addl. Secretary, Manipur
10. Shri Arun B Unhale, Commissioner of Food Safety, Maharashtra
11. Smt. Ahola Those, Commissioner of Food Safety, Nagaland
12. Ms. Yamini Sarangi, Commissioner of Food Safety, Odisha
13. Sh. S. K. Rakesh, Commissioner of Food Safety, Tripura
14. Sh. Tapan Kanti Rudra, Commissioner of Food Safety, West Bengal
15. Sh. K. Sridhar, Executive Director, Railways

**Invitees from Ministries/ Departments:-**

16. Dr. Sudhanshu Pandey, Secretary, Dpt of Food and Public Distribution
17. Ms. Varsha Joshi, JS, Dpt of Animal Husbandry
18. Sh. D.N. Mishra, Jt. Secretary, Dpt of Commerce, Ministry of Commerce & Industry
19. Dr. Addanki Vamsi Krishna, Sct. E, Dpt of Biotechnology
20. Sh. Ashish V. Gawai, Deputy Secretary (Food Regulation Division), Ministry of Health & Family Welfare

**Members from various fields (Private Members):**

21. Ms. Meetu Kapur, Executive Director, ,Confederation of Indian Industry
22. Dr. Prabodh Shrish Halde (Food Industry)
23. Sh. Ashim Sanyal, COO & Secretary, Consumer VOICE
24. Sh. Balwinder Bajwa, Director EFRAC
25. Sh. Ashhok Kapoor, EBTC (Consumers)
26. Dr. Kaushik Banerjee, National Referral Laboratory, ICAR
27. Prof. (Dr.) Poonam Kakkar, Chief Scientist & Head Herbal Research Section, CSIR
28. Dr. Sivalinga Prasad Vasireddi, Vimta Labs

**Representatives from States/UTs:**

29. Sh. N. Ramadasan Nair, DO, Andaman & Nicobar
30. Sh. Anupam Gogoi, Food Analyst, Assam
31. Dr. P. Manjiri, Director, Andhra Pradesh
32. Mr. K.N. Swaroop, Deputy Food Controller, Andhra Pradesh
33. Sh. U.K. Mitra, Deputy Controller, Arunachal Pradesh
34. Mr. L.R. Nampui, Designated Officer (Hq), Assam
35. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
36. Sh. Deepak Tandel, DO, Daman & Diu
37. Ms. Priti Thakore, FSO, Dadara & Nagar Haveli
38. Ms. Dipika Chauhan, Deputy Commissioner, Gujarat
39. Mr. Chandrakant Kambli, Sr. Scioentific Officer, Goa
40. Sh. D.K. Sharma, Jt. Commissioner, Haryana
41. Sh. L.K Nath, Jt. Comm. Himachal Pradesh
42. Dr. Vijaya Kumari, Assistant Commissioner, Himachal Pradesh
43. Sh. Chaturbhuj Meena, Food Analyst and Coordinator, Jharkhand
44. Dr. Latha Paimala, Jt. Commissioner, Karnataka
45. Sh. P C Sabu, Kerala
46. Sh. Tamchos Gurmet, Designated Officer, Ladakh
47. Sh. Abhishek Dubey, Jt. Controller, Madhya Pradesh
48. Sh. Arvind Kumar Pathrol, Sr. FSO, Madhya Pradesh
49. Sh. Nilesh Masare, Maharashtra
50. Mr. Abhimanyu Kerure, Designated Officer, Maharashtra

51. Sh. T. Brojendro Khaba Meitai, Designated Officer, Manipur
52. Sh. Bisisana Loitongbam, FSO, Manipur
53. Sh. Sanajaoba Meitei, Nodal Officer, Manipur
54. Mr. James, FSO, Manipur
55. Sh. S.N. Sangma, Joint Commissioner, Meghalaya
56. Smt. Khrukutolu Veswuh, Food Analyst, Nagaland
57. Sh. S. Jamir, Asst Comm, Nagaland
58. Sh. P. Mahapatra, Nodal Officer, Odisha
59. Dr. R. Illanthirayan, Dy. Food Safety Commissioner, Puducherry
60. Dr. Andesh Kang, Nodal Officer, Punjab
61. Sh. Vishal Deep, Senior Analyst, Punjab
62. Dr. M. Mathusoothanan, Director & Additional Comm. (Food), Tamil Nadu
63. Sh. Vijay Kumar, Deputy Food Controller, Telangana
64. Sh. Laxminarayan Reddy, Food Safety, SFL, Hyderabad
65. Dr. Anuradha Majumdar, Deputy FSC, Tripura
66. Sh. Rajendra Singh Rawat, Designated Officer, Uttarakhand
67. Sh. Rahul Singh, Additional Commissioner, Uttar Pradesh

**A. FSSAI Officials:-**

1. Sh. Rajeev Kumar Jain, ED, FSSAI
2. Dr. Shobhit Jain, ED, FSSAI
3. Sh. R. K. Mittal, Head (Regulatory Compliance Division)
4. Sh. Kumar Anil, Head (QA)
5. Dr. N. Bhaskar, Advisor (Standards)
6. Shri Sunil Bakshi, Head, FSSAI
7. Sh. Raj Singh, Head (PC&GA)
8. Dr. Sanu Jacob, Director (Lab Training and Surveillance)
9. Sh. A K Chanana, Head(IT), CITO
10. Cdr. Sharad Aggarwal, Director (Finance and Accounts / Training / Consumer Grievances / Performance Management Unit)
11. Ms. Inoshi Sharma, Director (Social and Behavioral Change)
12. Dr. Rubeena Shaheen, Director (Standards)

13. Dr. Amit Sharma , Director, Imports
14. Sh. A K Adhikari, Director, CFL, Kolkata
15. Sh. Rajesh Singh, Director, Northern Region
16. Sh. P. Muthumaran, Director, Southern Region
17. Dr. Yogesh Kamat, Director, Western Region
18. Col Pramod Shahaji Dahitule, Director, Eastern Region
19. Shri Umesh Kumar Jain, Joint Director (QA / Vigilance)
20. Sh. Parveen Jargar, Joint Director (RCD)
21. Sh. Vikas Talwar, DD(RCD)
22. Sh. Karthikeyan, DD (Regulations/CODEX)
23. Sh. Prabhat Kumar Mishra, AD (Regulatory Compliance)
24. Sh. Akhilesh Gupta, AD (Regulatory Compliance)
25. Sh. Arvinda Kumar, AD (Regulatory Compliance)
26. Ms. Kriti Chugh, AD (Regulatory Compliance)
27. Sh. R.K. Narula, AD (Regulatory Compliance)
28. Ms. Sreela Bandopadhyay, AD (Regulatory Compliance)
29. Ms. Pritha Ghosh, AD(Training)

\* Mistakes in the spelling of any name are unintentional and are regretted.



(b)

(Expected cases: 3/ FSO/ quarter)

No	State/UT	Districts	No. of AOs	Pending initially	Failed lab samples	Expected cases	New cases	Total cases	Compounded	Decided		Pending cases (months)				
										Civil	Criminal	<3	3-6	6-12	>12	Total
1	A&N Islands	3														
2	Andhra Pradesh	13														
3	Arunachal Pradesh	25														
4	Assam	33														
5	Bihar	38														
6	Chandigarh	1														
7	Chattisgarh	27														
8	Dadra NH D & D	3														
9	Delhi	11														
10	Goa	2														
11	Gujarat	43														
12	Haryana	22														
13	Himachal Pradesh	12														
14	J&K	22														
15	Jharkhand	24														
16	Karnataka	30														
17	Kerala	14														
18	Ladakh	1														
19	Lakshwadeep	1														
20	Madhya Pradesh	51														
21	Maharashtra	36														
22	Manipur	16														
23	Meghalaya	11														
24	Mizoram	9														
25	Nagaland	11														
26	Odisha	30														
27	Puducherry	1														
28	Punjab	22														
29	Rajasthan	33														
30	Sikkim	4														
31	Tamil Nadu	32														
32	Telangana	31														
33	Tripura	8														
34	Uttarakhand	13														
35	Uttar Pradesh	75														
36	West Bengal	23														
	Total	731			0		0	0		0		0	0	0	0	0



Active State Licenses and Registrations (end of Q1 2020-21)

Sl.	State/UT		(Expected pendency <25% of last year licenses)							
		Last year	0-30	30-60	60-75	75-180	>180	Total	% of last	Unattended
1	A&N Islands	3								
2	Andhra Pradesh	13								
3	Arunachal Pradesh	25								
4	Assam	33								
5	Bihar	38								
6	Chandigarh	1								
7	Chattisgarh	27								
8	Dadra NH D & D	3								
9	Delhi	11								
10	Goa	2								
11	Gujarat	43								
12	Haryana	22								
13	Himachal Pradesh	12								
14	J&K	22								
15	Jharkhand	24								
16	Karnataka	30								
17	Kerala	14								
18	Ladakh	1								
19	Lakshwadeep	1								
20	Madhya Pradesh	51								
21	Maharashtra	36								
22	Manipur	16								
23	Meghalaya	11								
24	Mizoram	9								
25	Nagaland	11								
26	Odisha	30								
27	Puducherry	1								
28	Punjab	22								
29	Rajasthan	33								
30	Sikkim	4								
31	Tamil Nadu	32								
32	Telangana	31								
33	Tripura	8								
34	Uttarakhand	13								
35	Uttar Pradesh	75								
36	West Bengal	23								
	Total	731	0	0	0			0		

(8)

(Expected pendency <25% of last year registration)

[illegible]

**Consumer Grievances received (end of Q1 2020-21)**

Sl. No	State/UT	Last year	Initially pending	Added	Disposed	Pendency					
						FSSAI	FSC	DO/FSO	FBO	Total	>30 days
1	A&N Islands										
2	Andhra Pradesh										
3	Arunachal Pradesh										
4	Assam										
5	Bihar										
6	Chandigarh										
7	Chattisgarh										
8	Dadra NH D & D										
9	Delhi										
10	Goa										
11	Gujarat										
12	Haryana										
13	Himachal Pradesh										
14	J&K										
15	Jharkhand										
16	Karnataka										
17	Kerala										
18	Ladakh										
19	Lakshwadeep										
20	Madhya Pradesh										
21	Maharashtra										
22	Manipur										
23	Meghalaya										
24	Mizoram										
25	Nagaland										
26	Odisha										
27	Puducherry										
28	Punjab										
29	Rajasthan										
30	Sikkim										
31	Tamil Nadu										
32	Telangana										
33	Tripura										
34	Uttarakhand										
35	Uttar Pradesh										
36	West Bengal										
	<b>Total</b>	0				0	0	0	0		



(i)

Clusters include Clean Street Food Hubs, Fruit and Vegetable markets, BHOG and Eat Right Stations certified. Hygiene rating includes Restaurants, Meat shops and Mithai shops. Awareness includes Eat Right Campuses and Schools.

Clusters include Clean Street Food Hubs, Fruit and Vegetable markets, BHOG and Eat Right Stations certified. Hygiene rating includes Restaurants, Meat shops and Mithai shops. Awareness includes Eat Right Campuses and Schools.





(Expected SFTL Tests 1500 per quarter, FSW Tests/Awareness & Training 750/60 per quarter)

(8)

[illegible]

## Food Fortification (end of Q1 2020-21)

Sl. No.	State/UT	Administration		Monitoring *			Coverage**		
		Nodal Officer Y/N	Interdepartmental Meetings (cum)	Lab Training (%) cumulative)	FSO Training (%) cum)	FBO sensitization/ training (cum)	ICDS - O,M,W,R,S	MDM - O,M,W,R,S	PDS - O,M,W,R,S
1	A&N Islands								
2	Andhra Pradesh								
3	Arunachal Pradesh								
4	Assam								
5	Bihar								
6	Chandigarh								
7	Chattisgarh								
8	Dadra NH D & D								
9	Delhi								
10	Goa								
11	Gujarat								
12	Haryana								
13	Himachal Pradesh								
14	J&K								
15	Jharkhand								
16	Karnataka								
17	Kerala								
18	Ladakh								
19	Lakshwadeep								
20	Madhya Pradesh								
21	Maharashtra								
22	Manipur								
23	Meghalaya								
24	Mizoram								
25	Nagaland								
26	Odisha								
27	Puducherry								
28	Punjab								
29	Rajasthan								
30	Sikkim								
31	Tamil Nadu								
32	Telangana								
33	Tripura								
34	Uttarakhand								
35	Uttar Pradesh								
36	West Bengal								
	Total								

\* Please mention how many trained out of total for Lab and FSOs

\*\* O=Oil, M=Milk, W=Wheat flour, R=Rice, S=Double fortified salt

